

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF “**BRIDGE & ROOF CO (INDIA) LTD**”

RELEVANT PARTICULARS	
1. Name of corporate debtor	BRIDGE & ROOF CO (INDIA) LTD
2. Date of incorporation of corporate debtor	16/01/1920
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310WB1920GOI003601
5. Address of the registered office and principal office (if any) of corporate debtor	2/1, Russel Street, 5th Floor, Kolkata-700071, West Bengal, India,
6. Insolvency commencement date in respect of corporate debtor	9 <sup>th</sup> February, 2024
7. Estimated date of closure of insolvency resolution process	6 <sup>th</sup> August, 2024 (180 days from the date of pronouncement of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Subodh Kumar Agarwal IBBI/IPA-001/IP-P00087/2017-2018/10183
9. Address and e-mail of the interim resolution professional, as registered with the Board	301, 3 <sup>rd</sup> Floor, 1, Ganesh Chandra Avenue, Kolkata-700013 subodhka@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	301, 3 <sup>rd</sup> Floor, 1, Ganesh Chandra Avenue, Kolkata-700013 mail id- cirp.bridgeroof@gmail.com
11. Last date for submission of claims	24 <sup>th</sup> February, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the “**Bridge & Roof Co (India) Ltd**” on 9th February, 2024.

The creditors of **Bridge & Roof Co (India) Ltd**, are hereby called upon to submit their claims with proof on or before **24<sup>th</sup> February, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

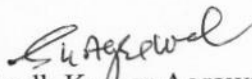
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/02/2024

Place: Kolkata

  
Subodh Kumar Agrawal  
Interim Resolution Professional of  
Bridge & Roof Co (India) Ltd  
IBBI/IPA-001/IP-P00087/2017-18/10183  
AFA Valid till 21/11/2024